

NOTIFICATION BY THE HIGH COURT OF GUJARAT AT AHMEDABAD

(For Insertion in the Gujarat Government Gazette, Part-IV-C)

No.C.2002/93

The Honourable the Chief Justice and Judges of this High Court have been pleased to make the following amendment in The Gujarat High Court Rules, 1993 :-

1. Short title and commencement:-

- (i) These rules shall be called "The Gujarat High Court (Amendment) Rules, 2026." (No.2 of 2026).
- (ii) They shall come into force with effect from the date of publication in the Official Gazette.

2. Insert the following paragraph as sub-rule (iv), after sub-rule (iii), in Rule 149 , under Chapter-XIII :

" (iv) All applications for E-Certified Copies of Judgments and/or Orders shall be submitted online through the prescribed mode available on the respective portal of this High Court. Such E-Certified Copies of Judgments and/or Orders shall be delivered free of cost preferably within two working days."

**HIGH COURT OF GUJARAT,
SOLA, AHMEDABAD – 380 060.**

DATE : APRIL 2nd, 2026


**(SANJAY D. SUTHAR)
REGISTRAR GENERAL**

No.C.2002/93

Copy forwarded with compliments for information to :

- 1 The Secretary to the Government of Gujarat, Legal Department, Gandhinagar. (By letter)
- 2 The Advocate General, High Court of Gujarat, Ahmedabad. (By letter)
- 3 The Additional Advocate General, High Court of Gujarat, Ahmedabad. (By letter).
- 4 The Government Pleader, High Court of Gujarat, Ahmedabad. (By letter)

- 5 The Public Prosecutor, High Court of Gujarat, Ahmedabad. (By letter)
- 6 The President, Gujarat High Court Advocates' Association, Ahmedabad. (By letter)
- 7 The Secretary, Bar Council of Gujarat, Ahmedabad. (By letter).
- 8 The Manager, Government Central Press, Gandhinagar, with a request to publish the Notification in the Extra-Ordinary Government Gazette.
- 9 The Deputy Registrar, Hon'ble Judges' Library, High Court of Gujarat.

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SOLA, AHMEDABAD – 380 060.**

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